### Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

# LOK SABHA UNSTARRED QUESTION NO. 624 TO BE ANSWERED ON 06.12.2023

#### **CONSUMER COURTS IN UP**

#### 624. SHRI VIJAY KUMAR DUBEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री be pleased to state:

- (a) the number of consumer courts in UP and the number of cases which have been disposed of by them in the last five years;
- (b) the number of cases which have been filed for violation of consumer's interests;
- (c) the number of persons penalised for violating the norms during the last five years, year-wise; and
- (d) the reasons for the low rate of disposal of such cases?

#### **ANSWER**

# उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

## THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): At present, 79 District Consumer Disputes Redressal Commissions and 1 State Consumer Dispute Redressal Commission are operational in the state of Uttar Pradesh. During the last five years, 88,189 cases were filed for violation of consumer interests in the state of Uttar Pradesh and 78,826 cases have been disposed of. The rate of disposal of cases by consumer commissions of Uttar Pradesh during the last 3 years is given below:

Year	Filed (including those cases	Disposed	Disposal Rate
	which have been reopened)		(no. of cases filed/no. of cases
			disposed of)*100
2021	15,051	13,544	90.00%
2022	21,056	26,020	123.58%
2023	17,848	23,092	129.38%

This can be seen from the above table that the number of cases disposed of are more than the number of cases filed during 2022 and 2023 in consumer commissions of Uttar Pradesh.

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